

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 15-04-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : IA(IBC)/1469(CHE)/2022

PETITION NUMBER : IBA/719/2020

NAME OF THE APPLICANT : Aditya Birla Finance Limited

NAME OF THE RESPONDENT(S) : Anil Kumar Khicha

UNDER SECTION : Sec 60(5) of IBC, 2016

ORDER

Ld. Counsel Ms. Pooja Jhaveri for the Applicant. Ld. Counsel Mr. K. Chandrasekaran for SBI. Ld. Counsel Mr. Raghav Menon for the RP.

In this case, the Applicant sought condonation of delay of 21 days and is seeking an order that the claim as submitted by the Applicant in Form – B Claim with proof by a creditor, be accepted by the Respondent and the name of the Applicant be also added in the list of creditors of the Personal Guarantor.

The reason for the delay is given in para no.19 of the application.

Considering the above, the delay is condoned and RP is directed to consider the claim of the Applicant.

In view of the above, **IA(IBC)/1469(CHE)/2022 is disposed off.**

List the main petition IBA/719/2020 on 12.06.2024 for hearing.

-Sd-

**RAVICHANDRAN RAMASAMY
Member (Technical)**

-Sd-

**JYOTI KUMAR TRIPATHI
Member (Judicial)**

phk